

**आयकर अपीलीय अधिकरण, विशाखापटणम पीठ, विशाखापटणम**

**IN THE INCOME TAX APPELLATE TRIBUNAL  
VISAKHAPATNAM "DIVISION" BENCH, VISAKHAPATNAM**

**(HYBRID HEARING)**

**श्री विजय पाल राव, उपाध्यक्ष, एवं श्री एस बालाकृष्णन, लेखा सदस्य के समक्ष  
BEFORE SHRI VIJAY PAL RAO, HON'BLE VICE PRESIDENT**

**&**

**SHRI S BALAKRISHNAN, HON'BLE ACCOUNTANT MEMBER**

**आयकर अपीलसं./I.T.A.No.127/VIZ/2024  
(निर्धारण वर्ष/ Assessment Year: 2017-18)**

Pulla Satyaveni, Kakinada.  [PAN: BTMPP2667L]	v.	The Asst. Commissioner of Income Tax Circle-1, Kakinada.
(अपीलार्थी/ Appellant)		(प्रत्यर्थी/ Respondent)

करदाता का प्रतिनिधित्व / Assessee Represented by	:	Shri GVN Hari, AR
राजस्व का प्रतिनिधित्व/ Department Represented by	:	Dr. Aparna Villuri, Sr. AR
सुनवाई समाप्त होने की तिथि/ Date of Conclusion of Hearing	:	28.11.2024
घोषणा की तारीख/Date of Pronouncement	:	28.11.2024

**आदेश /O R D E R**

**PER SHRI S BALAKRISHNAN, ACCOUNTANT MEMBER:**

1. This appeal is filed by the assessee against the order of Learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi [hereinafter in short "Ld. CIT(A)"] vide DIN & Order No. ITBA/NFAC/S/250/2023-24/1056687729(1) dated 30/09/2023 arising out of order passed Under section 144 of Income Tax Act, 1961 (in short 'Act') dated 30/11/2019 for the A.Y. 2017-18.

2. At the outset, the Learned Authorized Representative (“Ld. AR”) drawn our attention to the petition filed by the assessee, dated 27/11/2024, seeking permission of the Bench to withdraw the appeal and mentioned that mistakenly the appeal was filed by the assessee against the order of the Ld. CIT(A) instead of consequential order passed by the Ld. AO U/s. 250 r.w.s 154 of the Act, dated 22/01/2024. Therefore, the Ld. AR pleaded that the assessee may be permitted to withdraw the appeal.

3. The Learned Departmental Representative (“Ld. DR”) did not object to the submission of the Ld. AR.

4. After hearing both the sides and on perusal of the assessee’s application dated 27/11/2024 wherein the assessee pleaded for withdrawal of the appeal stating the reason that the assessee filed the appeal against the order of the Ld.CIT(A) instead of consequential order passed by the Ld. AO U/s. 250 r.w.s 154 of the Act, dated 22/01/2024, we hereby allow the assessee to withdraw his appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 28<sup>th</sup> November, 2024.

Sd/-  
(विजय पाल राव)  
(VIJAY PAL RAO)  
उपाध्यक्ष/VICE PRESIDENT

Dated :28.11.2024

Okk, Sr.PS

Sd/-  
(एस बालाकृष्णन)  
(S. BALAKRISHNAN)  
लेखा सदस्य/ACCOUNTANT MEMBER

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :-

1. निर्धारिती/ The Assessee : Pulla Satyaveni, D.No.1-18, Near Bhavanarayana Temple, Sarpavaram, Kakinada, Andhra Pradesh – 533005.
2. राजस्व/ The Revenue : The Assistant Commissioner of Income Tax, Circle-1, O/o. ITO, Sri Deepthi Towers, Main Road, Kakinada, Andhra Pradesh – 533001.
3. The Principal Commissioner of Income Tax
4. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, विशाखापटणम/DR,ITAT, Visakhapatnam
5. The Commissioner of Income Tax
6. गार्ड फ़ाईल/ Guard file

//True Copy//

आदेशानुसार / BY ORDER

Sr. Private Secretary  
ITAT, Visakhapatnam